

GAHC010234612019



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL/60/2019

BACHPAN BACHAO ANDOLAN
A CHARITABLE SOCIETY HAVING ITS OFFICE AT L-6, KALKAJI, NEW
DELHI 110019 AND REP. BY ITS GENERAL SECRETARY MR. R.S.
CHAURAUSIA

VERSUS

THE STATE OF ASSAM AND 4 ORS.
REP. BY THE SECRETARY TO THE GOVT. OF ASSAM, SOCIAL WELFARE
DEPTT. BLOCK-D, 1ST. FLOOR, JANATA BHAWAN, DISPUR, GAUHATI-
781006

2:DIRECTORATE OF SOCIAL WELFARE
REP. BY THE DIRECTOR
KACHARI GHAT
MG ROAD
UZAN BAZAR
GAUHATI-781001

3:ASSAM STATE COMMISSION FOR PROTECTION OF CHILD RIGHTS
REP. BY THE CHAIRPERSON
BYE LANE NO. 1
H.NO. 1
SAMMANOY PATH
SURVEY
BELTOLA-BASISTHA ROAD
GAUHATI-781028

4:THE DIRECTOR GENERAL OF POLICE
OFFICE DR. BK KAKATI RD. ULUBARI
GAUHATI
ASSAM 781007

5:REGISTRAR
GAUHATI HIGH COURT
GAUHATI
ASSA

Advocate for the Petitioner : MR. P P SARMA

Advocate for the Respondent : GA, ASSAM

Linked Case : PIL(Suo Moto)/1/2018

X-X-X
X-X-X

VERSUS

IN RE THE GOVT OF ASSAM AND 3 ORS
REP. BY THE SECRETARY
DEPTT. OF SOCIAL WELFARE
BLOCK-D
1ST FLOOR
JANATA BHAWAN
DISPUR
GUWAHATI- 781006

2:DIRECTORATE OF SOCIAL WELFARE
REP. BY THE DIRECTOR
KACHARI GHAT
M G ROAD
UZAN BAZAR
GUWAHATI- 781001

3:ASSAM STATE COMMISSION FOR PROTECTION OF CHILD RIGHTS
REP. BY THE CHAIRPERSON
BYE LANE NO.1
H NO.1
SAMMANOY PATH

SURVEY
BELTOLA- BASISTHA ROAD
GUWAHATI- 781028
4:UNION OF INDIA
REP. BY THE SECRETARY MIN OF WOMEN AND CHILD DEVELOPMENT
SHASTRI BHAWAN
NEW DELHI- 01

For Petitioner(s) : Mr. N. Choudhury, Adv.
Mr. H.K. Das, SC, GHC.

For Respondent(s) : Mr. D. Nath, Sr. GA, Assam,
Mr. N. Kalita, Adv.

BEFORE
HON'BLE THE CHIEF JUSTICE
HON'BLE MRS. JUSTICE MITALI THAKURIA

ORDER

16.05.2023

Mr. D. Nath, learned Senior Government Advocate, Assam, has presented copies of two communications dated 10.06.2022 and 21.03.2023 in response to the direction given by this Court earlier.

A perusal of the letter dated 10.06.2022 reveals that the Deputy Secretary, Judicial Department, Government of Assam has indicated that the facilities like furniture, books and other paraphernalia as well as the Vulnerable Witness Deposition Centre (VWDC) required for the POCSO Courts can be taken care of from the budget allotted to the District & Sessions Judges of the districts.

We feel that as the VWDC is a new facility being created under the directions of Hon'ble the Supreme Court and for the mandate of the POCSO Act, the State Government is required to release additional budget for this infrastructure.

Learned counsel Mr. Nath to take instructions in this regard.

In view to widen the scope of proceedings and to ensure proper and full implementation of the directions given by the Supreme Court in the continuing writ petition being WP(C) No.473/2005 (*Sampurna Behura Vs. Union of India & Ors.*), we deem fit to involve the UNICEF representative of Assam in this matter. Thus, a request letter shall be sent by the Registry to the UNICEF Assam representative so that their input can also be taken.

Mr. Nath shall also collect information regarding the status of utilization of funds being provided by the Central Government under the Integrated Child Protection Scheme (ICDS).

Mr. R.K.D. Choudhury, learned Dy.S.G.I. shall also provide assistance to the Court in this matter. His name shall henceforth be reflected in the cause list.

Re-notify on 08.06.2023.

Sd/- Mitali Thakuria
JUDGE

Sd/- Sandeep Mehta
CHIEF JUSTICE

Comparing Assistant